

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH.P.

TUESDAY, THE 12TH DAY OF MAY, 2020/22ND VAISAKHA, 1942

W.P(C) NO. 9891 OF 2020

PETITIONERS:-

1. M/S. ABHINAYA THEATRES,
OPP. PERUNNA PRIVATE BUS STAND,
CHANGANASSERY, KOTTAYAM-686 105,
REPRESENTED BY ITS PARTNER SRI G. GEORGE

2. G. GEORGE, S/O MR. GEORGE MATHEW
MALIECKAL HOUSE, MUTTAMBALAM PO,
KANJIKKUZHY, KOTTAYAM 686 004

BY ADVOCATES:

SRI. JOSEPH KODIANTHARA (SR.)
SRI. ISAAC THOMAS
SRI. CHANDAPILLAI ABRAHAM P.G.
SRI. SHARAD JOSEPH KODIANTHARA

RESPONDENTS:-

1. KERALA STATE ELECTRICITY BOARD LIMITED,
VAIDYUTHI BHAVANAM, PATTOM,
THIRUVANANTHAPURAM-695 004
REPRESENTED BY ITS SPECIAL OFFICER (REVENUE)

2. THE ASSISTANT EXECUTIVE ENGINEER (ELECT.
SUB-DIVISION), CHANGANASSERY P.O.
KOTTAYAM DISTRICT - 686 101

3. THE ASSISTANT EXECUTIVE ENGINEER,
ANTI-POWER THEFT SQUAD,
KERALA STATE ELECTRICITY BOARD LTD.,
KOTTAYAM-686 012

4. THE ASSISTANT ENGINEER, ANTI-POWER THEFT SQUAD,
KERALA STATE ELECTRICITY BOARD LTD.,
KOTTAYAM-686 012

5. THE DEPUTY CHIEF ENGINEER (ELECTRICAL)
PAKKIL P.O., KERALA STATE ELECTRICITY BOARD LTD.,
KOTTAYAM-686 012

BY GOVERNMENT PLEADER SMT.B.VINITHA

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 12.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Admit.

2. The Standing Counsel takes notice for R1 to R5.

3. I have heard Sri. Joseph Kodianthra, learned senior counsel, instructed by Adv. Sri. Isaac Thomas for the petitioner and the learned Standing Counsel for the respondents.

4. In the facts and circumstances of the case, there will be an interim order staying Exts.P7 and P8 for a period of two months on condition that the petitioner deposits a sum of ₹5,00,000/- (Rupees five lakhs only) within a period of two weeks from today. The competent among the respondents shall also take up Ext.P3 for consideration and pass orders thereon as expeditiously as possible, at any rate, within a period of six weeks from the date of receipt of a copy of this order.

**GOPINATH P.
JUDGE**

APPENDIX

PETITIONERS' EXHIBITS

- EXHIBIT P1 TRUE COPY OF ORDER DATED 22.05.2019 IN
APPEAL NO. 32/2019 OF THE KERALA STATE
ELECTRICITY APPELLATE AUTHORITY
- EXHIBIT P2 TRUE COPY OF SITE MAHAZZAR DATED 04.02.2020
PREPARED BY THE TEAM OF THE 3RD RESPONDENT
- EXHIBIT P3 TRUE COPY OF PETITIONERS' REPRESENTATION
DATED 19.02.2020 FILED BEFORE THE 5TH
RESPONDENT
- EXHIBIT P4 TRUE COPY OF PROVISIONAL ASSESSMENT ORDER
DATED 27.02.2020 ISSUED BY THE 2ND
RESPONDENT
- EXHIBIT P5 TRUE COPY OF EXTRACTS OF THE PROCEEDINGS
DATED 10.03.2020 OF THE 2ND RESPONDENT
- EXHIBIT P6 TRUE COPY OF ORDER NO.DB50/AEE/ESD/CHRY/
2019-2020/179 DATED 13.03.2020 OF THE 2ND
RESPONDENT
- EXHIBIT P7 TRUE COPY OF DEMAND CUM DISCONNECTION
NOTICE DATED 01.04.2020.
- EXHIBIT P8 TRUE COPY OF DEMAND CUM DISCONNECTION
NOTICE DATED 02.05.2020.